

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **28<sup>th</sup>** day of **September**, 2018

Present :

**Hon'ble Mr. G.C. Pati, Member-A**

**Original Application No.330/00986/2018**

Jai Prakash Singh, Son of Rajapat Singh, D/B – 11.07.1962,  
Resident of Village Amuvari Narayanpur Police Station Jiyapur  
District Azamgarh.

.....Applicant.

By Advocate –Shri S.K. Singh

**V E R S U S**

1. Union of India through Secretary, Ministry of Communication, Sanchar Bhawan, New Delhi.
2. Senior Superintendent of Post Offices, District Azamgarh.
3. Inspector Post Office East Sub Division Azamgarh.

..... Respondents

By Advocate : Shri Anand Kumar Pandey

**O R D E R**

Heard Shri S.K. Singh, counsel for the applicant and Shri Anand Kumar Pandey, counsel for the respondents.

2. This OA has been filed by the applicant for the following reliefs :-

- "(i) Issue a writ, order or direction in the nature of mandamus directing the respondents to make payment of arrears of salary and other consequential benefits for the period of 'put off' from duty of the applicant within a time bound framed.*
- (ii) issue a writ, order or direction in the nature of mandamus directing the respondents to decide the representation dated 25.11.2017 and*

*representation dated 21.03.2018 moved by the applicant as earliest and make the payment of the period put off from the duty of the applicant.*

- (iii) issue any such other and further order which this Hon'ble Tribunal deems fit and proper, under the circumstances of the case.*
- (iv) award cost of original application in favour of the applicant."*

3. Learned counsel for the applicant submitted that applicant was placed under suspension after he was charge sheeted in the criminal case vide order dated 26.08.2017 (Annexure-A-1). Thereafter he has been acquitted and he was also reinstated in the service. The applicant has requested to the competent authority i.e. respondent No.2 for regularization of the suspension period vide his representation dated 21.03.2018 (Annexure-A-7) which is pending. Hence, no useful purpose will be served to keep this OA pending at this stage.

4. Accordingly, the OA is disposed of with direction to respondent No.2/Competent Authority to consider and decide the representation dated 21.03.2018 (Annexure-A-7) regarding regularization of his suspension period by passing a speaking order within a period of three months from the date of receipt of a certified copy of this order. No order as to costs.

Member-A

RKM/